

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 53442/2025

[Arising out of impugned final judgment and order dated 30-06-2025 in FAT No. 3/2024 30-06-2025 in CAN No. 2/2025 passed by the High Court at Calcutta]

JAYSHREE DEVI

Petitioner(s)

VERSUS

EVERSTRONG SALES PRIVATE LIMITED &amp; ORS.

Respondent(s)

IA No. 301885/2025 - APPLICATION FOR ABATEMENT

IA No. 301886/2025 - APPLICATION FOR CONDONATION OF DELAY IN FILING THE APPLICATION FOR SETTING ASIDE THE ABATEMENT

IA No. 301884/2025 - APPLICATION FOR SUBSTITUTION

IA No. 301883/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

IA No. 301882/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 05-12-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA  
HON'BLE MR. JUSTICE ATUL S. CHANDURKARFor Petitioner(s) : Mr. Shreedhar Gaggar, Adv.  
Mr. Pulkrit Agarwal, AORFor Respondent(s) : Mr. Praveen Kumar, Adv.  
Mr. Smarhar Singh, AOR

UPON hearing the counsel the Court made the following  
O R D E R

In view of the letter circulated by learned counsel for the petitioner seeking adjournment due to personal difficulty, re-list the matter after two weeks.

(JAYANT KUMAR ARORA)  
ASTT. REGISTRAR-cum-PS

(NIDHI WASON)  
ASSISTANT REGISTRAR